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 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

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## PART IX.

Circulars and General Letters by the Comptroller, Orissa.

OFFICE OF THE COMPTROLLER, ORISSA.

CIRCULAR NO. T. M. 34.

FROM

P. N. RAJAGOPAL, Esq.,  
COMPTROLLER, ORISSA,

To

ALL TREASURY OFFICERS IN ORISSA.

*Ranchi, the 17th February 1938.*

SUBJECT.—Execution of general bond of indemnity by the Travancore National and Quilon Bank Limited.

SIR,

I HAVE the honour to state for your information and guidance that it has been decided by the Government of India in the Finance Department that as the Quilon Bank Limited has now been absorbed by the Travancore National Bank Limited and the amalgamated Bank is doing business under the name of the Travancore National and Quilon Bank Limited, the existing general indemnity bonds executed by the two banks under Article 42(e) of the Civil Account Code, Volume I, entitling them to draw leave-salary, pension, etc., of their clients, have become inoperative and that the Travancore National and Quilon Bank Limited should therefore execute fresh indemnity bonds with the Government of Orissa, without which continued collection of payments by the Bank on behalf of its clients in Orissa will not be possible.

I have the honour to be,

SIR,

Your most obedient servant,

P. N. RAJAGOPAL,  
*Comptroller, Orissa.*